

(2022) 01 KL CK 0112
In the High Court Of Kerala
Case No : Writ Petition (C) No. 1556 Of 2022

Nirmal.P

APPELLANT

Vs

Secretary, Regional Transport Authority

RESPONDENT

Date of Decision : 17-01-2022

Acts Referred:

Citation : (2022) 01 KL CK 0112

Hon'ble Judges : Sathish Ninan, J

Bench : Single Bench

Advocate : Saju J.Vallyara, Sunny Xavier, Joby Joseph

Final Decision : Disposed Of

Judgement

Sathish Ninan, J

1. The petitioner, who is a stage carriage operator, seeks for revision of own timings in respect of his two stage carriages. He is presently operating with the timings settled on 01.06.2000. Consequent on the introduction of other services and changed circumstances, the timings need to be revised. It is accordingly that Ext.P2 application seeking revision of timings has been submitted, is the contention. The petitioner seeks for an expeditious consideration of the application.

2. Heard the learned counsel for the petitioner and the learned Senior Government Pleader.

Without expressing anything on the merits, the writ petition is disposed of directing the respondent to consider and pass appropriate orders on Ext.P2

application with due notice to the affected/interested parties, as expeditiously as possible and at any rate, within a period of two months from the date

of receipt of a copy of this judgment.